

GAHC010033122024



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/14/2024

NORTH EAST ECO DEVELOPMENT SOCIETY
REPRESENTED BY THE SECRETARY SRI BISWAJIT SAIKIA, AGED ABOUT
42 YEARS, S/O- LATE GOPAL SAIKIA, R/O- BASISTHA, GANESH NAGAR,
HOUSE NO. 31, BASISTHA CHARIALI PATH BYE LANE NO.7, P.O. AND P.S.
BASISTHA, GUWAHATI- 781029, DISTRICT- KAMRUP (M), ASSAM

VERSUS

THE STATE OF ASSAM AND 3 ORS
REPRESENTED BY THE ADDITIONAL CHIEF SECRETARY TO THE
GOVERNMENT OF ASSAM, FOREST AND ENVIRONMENT DEPARTMENT,
DISPUR, GUWAHATI-06

2:THE PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM
REVENUE AND DISASTER MANAGEMENT DEPARTMENT
DISPUR
GUWAHATI-06

3:THE CHIEF EXECUTIVE OFFICER
ASSAM STATE DISASTER MANAGEMENT AUTHORITY
ANCILLARY BLOCK
JANATA BHAWAN
DISPUR
GUWAHATI-06

4:THE DIVISIONAL FOREST OFFICER
EAST KAMRUP DIVISION
BASISTHA
GUWAHATI-2

Advocate for the Petitioner : MR. S U AHMED

Advocate for the Respondent : GA, ASSAM

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE SUMAN SHYAM**

ORDER

**Date : 03/06/2024
*Vijay Bishnoi, CJ***

Heard Mr. R. Dhar, learned counsel for the petitioner. We have also heard Mr. D. Gogoi, learned Standing Counsel, Forest Department, Assam and Ms. N. Bordoloi, learned Standing Counsel, Revenue and Disaster Management Department, Assam.

Response on behalf of the State of Assam, represented through the Additional Chief Secretary, Forest & Environment Department, Assam, Principal Secretary to the Government of Assam, Revenue and DM Department, Chief Executive Officer, Assam Disaster Management Authority and the Divisional Forest Officer, Kamrup Division, has not been filed till date.

The petitioner in this PIL petition has raised an issue regarding the water logging in the Guwahati city during the monsoon season.

It is noticed that the problem of water logging in monsoon season in the Guwahati city is not addressed by the authorities concerned in proper manner since long time. The issue is directly related to the public at large. Hence, it is expected that the respondents should file their response within the stipulated time, detailing out that what steps have been taken by them to deal with the problem of water logging in the Guwahati city.

Learned counsel for the respondents are granted 10(ten) days time to file counter to the writ petition.

List after 10(ten) days.

JUDGE

sukhamay

CHIEF JUSTICE

Comparing Assistant